

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 2944/2014

New Delhi this the 10th day of May, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)
Hon'ble Mr. V. N. Gaur, Member (A)**

Ajay Kumar Tyagi,
Asstt. Engineer (Civil)
Aged about 55 years,
S/o. Late Shri S. S. Tyagi,
R/o. B-4/208, Paryatan Vihar,
Vasundhra Enclave, Delhi-110 096.Applicant

(By Advocate : None)

Versus

Delhi Jal Board
Govt. of NCT Delhi,
Varunalaya Building, Phase-II,
Karol Bagh, New Delhi.

Through : Member (Administration)Respondents

(By Advocate : Mr. Himanshu Upadhyaya)

O R D E R (O R A L)

Justice M. S. Sullar, Member (J)

As is evident from the record that no one appeared on behalf of the applicant on 11.12.2015 and 09.03.2016, when this case was listed for hearing. Consequently, the O.A was adjourned for today for arguments.

2. Today again as nobody is appearing on behalf of the applicant despite repeated calls, therefore, we have no option but to dismiss it in

default. Therefore, the O.A is hereby dismissed in default for non-prosecution.

(V. N. Gaur)
Member (A)

(Justice M. S. Sullar)
Member (J)

/Maya/